

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925

421



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 1119/25/1515

Date:- 08-11-2025

Sub:- Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal Order dated 12-08-2025 passed in OA No.1119/2024 News item titled "Sindh Nallah Polluted trout habitat threatened in Ganderbal" appearing in Greater Kashmir dated 19-08-2024.

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 12-08-2025 passed in OA No.1119/2024 News item titled "Sindh Nallah Polluted trout habitat threatened in Ganderbal"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

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Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. **1119 of 2024**

IN THE MATTER OF

**“Sindh Nallah Polluted trout habitat
threatened in Ganderbal”.**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 12.08.2025 passed in O.A No. 1119 of 2024 News Item titled "Sindh Nallah Polluted trout habitat threatened in Ganderbal" appearing in Greater Kashmir dated 19.08.2024.

Background:

That the Hon'ble National Green Tribunal vide Notice dated **12-08-2025** in **OA No. 1119 of 2024** directed as follows: -

“Member Secretary, J&KPCC appearing virtually has submitted that the steps are being taken for imposition of environmental compensation against those who are responsible for polluting the Sindh Nallah. He has sought four weeks' time to file the report in this regard.”

Status Report:

In compliance to the directions issued by the Hon'ble National Green Tribunal on **12-08-2025** in **OA No. 1119 of 2024**, the report of the J&K Pollution Control Committee is as follows:

1. That Regional Director J&K PCC Kashmir was requested to submit latest water quality analysis report of Sindh Nallah from Wayil to Sonamarg for both physico-chemical and biological parameters along with clear details of hotspots from where sewage water is entering the Sindh Nallah vide this office No. JKPCC/Sc./OA 1119-2024/25/1270; dated: 26.09.2025 **(Copy enclosed as Annexure-1).**

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2. That reply has been submitted by Regional Director Kashmir vide his office No. PCC/RDK/LS/(NGT)/2025/1165-67; dated: 07.11.2025 **(Copy enclosed as Annexure-2).**

- a) The water analysis report indicates that all the physico-chemical parameters including biological parameters are conforming to **class B** primary water quality criteria.
- b) Further, the report reveals that few drains were found discharging sewage into the Sindh nallah. These drains originate from the tourist spots and Municipal Zones. The drains were found carrying domestic waste water with solid waste. The details of drains and secondary rivulets is as under:

S.no.	Drain Location	Geo-coordinates
1.	Drain from main market Kangan	34.262376, 74.899953
2.	Drain near 254 transit Camp Sonamarg	34.302582, 75.288554
3.	Drain near Thajwas Hotel Sonamarg	34.308047, 75.278708

Secondary Inflows and Rivulets:

S.no.	Riverlet Location	Geo-Coordinates
1.	Near Wusan near automobile work shop	34.284124, 74.84383
2.	Near Wusan near automobile work shop	34.283652, 74.846491
3.	Mammer	34.227910, 74.993637
4.	Kulan	34.268667, 75.152949

- c) The Sindh stream stretches from Whayl to Sonamarg and falls under the Jurisdiction of Block Development Officer Kangan, Block Development Officer Gund and Chief Executive Officer Sonamarg.
3. Show cause notice for levying of environmental compensation for violation of Solid waste management rules, 2016 has been issued against Sonamarg Development Authority vide this office

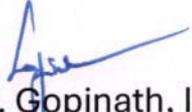
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No. JKPCC/LSJ/CEO-Sort/025/1412-14; dated: 28.10.2025
(Copy enclosed as Annexure 3), who has been arrayed as
Respondent in OA no. 1046/2024 titled **“Saving Kashmir Brown
Bears is a race against time wildlife SOS and J&K Wildlife
Protection Department take challenge.”**

4. Show cause notice for levying of environmental compensation has
been issued against the Block Development Officer, Kangan vide this
office no. J&KPCC/LSK/BDO-Kangan Gpl/025/309-313; dated:
25.10.2025 (Copy enclosed as Annexure 4), who is also respondent in
O.A No. 1070/2024 titled **“Plastic Pollution poses threat to
Kashmir’s Great lake trek”**: arising in the rising Kashmir dated:
09.08.2024.
5. Show cause notice for levying of environmental compensation has
been issued against the Block Development Officer, Gund vide this
office No. J&KPCC/LSK/BDO-Gund Gbl./025/314-318; dated:
25.10.2025 (Copy enclosed as Annexure 5), who is also respondent in
O.A No. 1070/2024 titled **“Plastic Pollution poses threat to
Kashmir’s Great lake trek”**: arising in the rising Kashmir dated:
09.08.2024.

Prayer:

In the premises, it is therefore respectfully prayed that the report may
kindly be taken on record before the Hon’ble National Green Tribunal for
consideration.


Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

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**Jammu and Kashmir
Pollution Control Committee**
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No.: JKPCC/Sc./OA 1119-2024/25/1270

Date: 26-09-2025

Sub: O.A No. 1119/2024 News Item titled "Sindh Nallah Polluted trout habitat threatened in Ganderbal" appearing in Greater Kashmir dated 19.08.2024".

Ref: PCC/RDK/LS(NGT)/2025/931-32; dated: 26.08.2025.

Sir,

With reference to your office No. PCC/RDK/LS(NGT)/2025/931-32; dated: 26.08.2025 on the subject cited above, you are requested to submit latest water Quality analysis report of Sindh Nallah from Wayil to Sonamarg for both physico-chemical and biological parameters along with clear details of hot spots from where sewage water is entering the Sindh Nallah and area of jurisdiction of concerned authorities.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary

26.9.25

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Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Member Secretary,
JK Pollution Control Committee,
Jammu.

No: PCC/RDK/LS (NGT)/2025/1165-67.

Date:- 07-11-2025

Subject: - OA No. 1119/2024 News Item titled, "Sind Nallah Polluted trout habitat threatened in Ganderbal" appearing in Greater Kashmir dated 19-08-2024.

Reference: - Your letter No. JKPC/Sc./OA-1119-2024/25/1270 dated 26-09-2025.

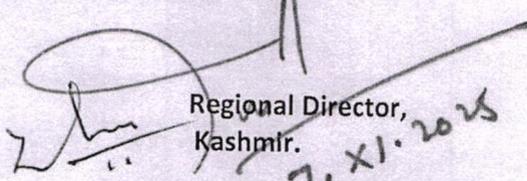
Sir,

In continuation to this office letter No. PCC/RDK/LS(NGT)/2025/1071-73 dated 31-10-2025 on the subject cited above, a brief status report bearing No. PCC/ROK/W.LAB/Inspection/25-26/82 dated 06-11-2025 summarizing the details of hot spots discharging sewage/waste water from Wayil to Sonamarg that falls under the territorial jurisdiction of BDO Gund/Kangan and Chief Executive Officer, Sonamarg is shared jointly by Divisional Officer, PCC, Ganderbal & Scientist (I/c Water Lab, PCC, Srinagar), a copy whereof is appended herewith for kind perusal and further course of necessary action please.

Encls: - 06.

Copy to:-

1. Divisional Officer, PCC, Ganderbal for information.
2. Scientist (I/c Water Lab, PCC, Srinagar) for information.


Regional Director,
Kashmir.
07.11.2025



Subject: - Compliance of Hon'ble NGT order in the matter of O.A No. 1119/2024 news item titled Sindh Nallah polluted Trout Habitat threatened in Ganderbal.

Ref no:- PCC/RDK/LS(NGT)/2025/1020-22 DATED 28/09/2025

In continuation to letter no NO:-PCC/ROK/W.LAB/Inspection /25-26/81 Dated :-29/10/2025 and in compliance to the direction as mentioned in above reference, an inspection was conducted by undersigned officials on 28/10/2025 to ascertain the hot spots from where sewage is entering into the Sindh Nallah .The inspection was carried out of entire stretch of sindh stream from Wayil to Sonamarg ,during the inspection following observations were made:-

1. Main Drain Discharges:

Only a few drains were observed that are directly discharging sewage into the Sindh Stream.These drains primarily originate from tourist spots and municipal zones along the stream course. The discharge appeared to contain domestic wastewater with visible organic matter and some solid waste. The detail of these drains is as under :-

S.no	Drain location	Geo-Coordinates
1.	Drain from main market Kangan	34.262376,74.899953
2.	Drain near 254 transit Camp Sonamarg	34.302582,75.288554
3.	Drain near Thajwas Hotel	34.308047,75.278708

2. Secondary Inflows and Rivulets:

Apart from the drains, several small rivulets and surface runoff was noticed joining the Sindh Stream at different locations.These rivulets carry intermittent sewage flows, mostly originating from adjacent residential colonies, small establishments, and scattered households. The flow intensity of these rivulets varies depending on the season and rainfall The detail of these rivulets is as under:-

S.no	Riverlet Location	Geo-Coordinates
1.	Near Wusan near automobile work shop	34.284124,74.84383
2.	Near Wusan near automobile work shop	34.283652,74.846491
3.	Mammer	34.227910,74.993637
4.	Kulan	34.268667,75.152949

Presence of floating debris, plastics, and domestic waste materials was also noticed on the periphery of stream. No industrial discharge points were identified during the inspection.

The Sindh Stream stretch from Whayl to Sonamarg falls under the Jurisdictional area of Block Development Officer Kangan, Block Development Officer Gund and Chief executive Officer Sonamarg

Submitted for favour of information and further necessary action .

NO:-PCC/ROK/W.LAB/Inspection /25-26/82

Dated :-06/11/2025

Divisional officer
PCC Ganderbal

Scientist
I/C Water lab PCC Srinagar



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Member Secretary,
J & K Pollution Control Committee,
Jammu.

No: PCC/RDK/LS (NGT)/2025/ 1071-73

Date:- 31-10-2025.

Subject: - OA No. 1119/2024 News Item titled, "Sind Nallah Polluted Trout Habitat Threatened in Ganderbal appearing in Greater Kashmir dated 19-08-2024."

Reference: - Your letter No. JKPC/Sc./OA-1119-2024/25/1270 dated 26-09-2025.

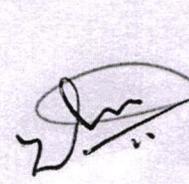
Sir,

Apropos to the subject and reference cited above, the latest water quality reports of Sind Nallah as well as details of hot spots from where sewage water is entering this Nallah from Wayil to Sonamarg, Ganderbal as shared by Lab Coordinator, PCC, Srinagar and Divisional Officer, PCC, Ganderbal are annexed hereto as Annexure "A" & Annexure "B" for kind perusal and further course of necessary action required in the afore-titled OA please.

Encls: - A/a.

Copy to:-

1. Divisional Officer, PCC, Ganderbal for information.
2. Lab Coordinator, PCC, Kashmir.


Regional Director,
Kashmir.
31.X.2025

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Annexure - A



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
Rajbagh, near Government Silk Factory, Srinagar-190008



Regional Director
J&K Pollution Control Committee,
Kashmir Srinagar

NO:-PCC/ROK/ Lab Coord/NGT-Sindh/25-26/68-69

Dated:- 25/10/2025

Subject: - Compliance of Hon'ble NGT order in the matter of O.A No. 1119/2024 news item titled Sindh Nallah polluted Trout Habitat threatened in Ganderbal.

Sir,

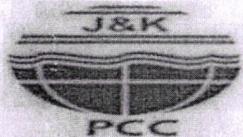
With regard to the subject and reference cited above, kindly find enclosed herewith test analysis reports of water samples collected from Sindh Nallah Sonanmarg, Ganderbal in the months of **August and October 2025**. The test analysis report reveals that all the analyzed parameters are confirming class B primary water quality criteria.

Yours Faithfully

Lab Coordinator
Srinagar

Copy to:-

1. I/C NGT JKPCC, Kashmir for favor of information and further necessary action.



J&K Pollution Control Committee

Shiekh-ul-Alam Complex Rajbagh, Kathmir

Average Water quality profile of Sindh Stream

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Parameter	Wayil: 3285			Mammar			Gangangeer			Primary water quality criteria for Bathing (class B)
	Aug-25	Sep-25	Oct-25	Aug-25	Sep-25	Oct-25	Aug-25	Sep-25	Oct-25	
Air Temp	24.3	23.0	17.3	24.0	24.3	17.1	21.0	24.5	14.8	
Water Temp	13.0	14.1	12.5	12.0	13.9	11.9	11.0	9.8	9.8	
pH	7.89	7.87	7.79	8.15	7.88	7.83	8.06	7.98	7.81	6.5-8.5
Conductivity	203.0	239.0	302.0	233.0	262.0	318.0	260.0	300.0	404.0	
TDS	104.0	128.0	159.0	119.0	140.0	168.0	133.0	160.0	212.0	
D O	8.6	7.5	9.6	8.4	7.7	9.4	8.6	7.8	8.3	≥ 5 mg/l
COD	20.86	11.5	19.9	15.65	11.4	15.3	17.39	11.8	9.2	
BOD	1.5	1.2	1.8	1.2	1.7	1.2	1.8	0.5	1.0	≤ 3 mg/l
Phosphate	0.142	0.043	0.051	0.075	0.023	0.014	0.051	0.025	0.013	
Ammonical	0.795	0.577	0.800	0.722	0.540	0.405	0.598	0.629	0.473	
Sulphate	45.14	54.23	81.35	49.23	68.78	87.71	59.84	34.84	95.14	
Hardness	116.0	136.0	166.0	110.0	140.0	198.0	132.0	160.0	220.0	
Calcium	31.26	40.08	44.88	24.04	40.88	47.29	33.66	44.88	56.91	
Magnesium	9.23	8.74	13.12	12.15	9.23	19.44	11.66	11.66	18.95	
Total Alkalinity	94.0	86.0	92.0	80.0	94.0	88.0	96.0	98.0	104.0	
Chloride	8.0	8.0	12.0	14.0	10.0	10.0	12.0	14.0	10.0	
Turbidity	109	18	30	102	11	11	74.0	13.0	4.0	
Nitrate Nitrogen	0.428	0.584	0.612	1.630	1.220	0.640	0.488	0.684	0.572	
Nitrite Nitrogen	0.118	0.064	0.105	0.105	0.044	0.016	0.051	0.048	0.044	
Sodium	1	1	1	1	1	1	1	1	1	
Potassium	0	0.0	0.0	0	0.0	0.0	0	0.0	0.0	
Faecal CFU/100 ml	400	200	400.00	100	125	43.00	154	30	5.00	500 desirable-2500 (max)

→ All Values are in mg/l except pH, conductivity, Turbidity & Temperature.

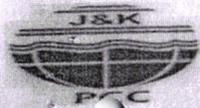
→ Microbiological analysis done by Micro-Biology Lab

Analyzed by

[Signature]

[Signature]

I/C Water Lab



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J&K Pollution Control Committee
 Shiekh-ul-Alam Complex Rajbagh Kashmir
Average Water quality profile of Sindh Stream

Sonamarg D/s: 3283			Sonamarg D/s: 3283			Primary water quality criteria for Bathing (class B)	
Parameter	Aug-25	Sep-25	Oct-25	Aug-25	Sep-25		Oct-25
Air Temp	20.0	22.4	14.5	18.0	23.0	14.0	
Water Temp	10.5	10.5	9.6	7.0	10.8	9.3	
pH	8.00	7.92	7.81	8.01	7.94	7.82	6.5-8.5
Conductivity	297.00	326.00	402.00	279.0	320.0	399.0	
TDS	152.0	174.0	211.0	143.0	171.0	209.0	
D O	8.4	7	9.2	7.9	7.0	8.8	≥ 5 mg/l
COD	15.65	11.6	9.22	19.12	10.9	10.7	
BOD	2.4	0.7	1.0	1.6	0.8	1.2	≤ 3 mg/l
Phosphate	0.062	0.023	0.015	0.065	0.025	0.013	
Ammonical	0.478	0.540	0.379	0.843	0.520	0.598	
Sulphate	60.60	86.05	101.20	73.02	90.74	99.08	
Hardness	152.0	176.0	220.0	132.0	184.0	254.0	
Calcium	36.07	51.3	54.5	38.47	44.88	58.51	
Magnesium	15.06	11.66	20.41	8.74	17.49	26.24	
Total Alkalinity	96.0	94.0	106.0	92.0	94.0	100.0	
Chloride	10.0	10.0	10.0	8.0	10.0	12.0	
Turbidity	82.0	8.0	5.0	80.0	14.0	5.0	
Nitrate Nitrogen	0.532	0.792	0.540	0.464	0.760	0.516	
Nitrite Nitrogen	0.041	0.038	0.064	0.028	0.044	0.025	
Sodium	1	1	1	1	1	1	
Potassium	0	0.0	0.0	0	0.0	0.0	
Faecal CFU/100 ml	110	100	6.00	50	80	50.00	500 desirable-2500 (max)

→ All Values are in mg/l except pH, conductivity, Turbidity & Temperature.
 → Microbiological analysis done by Micro-Biology Lab

Analyzed by

[Signature]

[Signature]
 I/C Water Lab



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
Rajbagh, near Government Silk Factory, Srinagar-190008



Subject: - Compliance of Hon'ble NGT order in the matter of O.A No. 1119/2024 news item titled Sindh Nallah polluted Trout Habitat threatened in Ganderbal.

Ref no:- PCC/RDK/LS(NGT)/2025/1020-22 DATED 28/09/2025

In compliance to the direction as mentioned in above reference, an inspection was conducted by undersigned officials on 28/10/2025 to ascertain the hot spots from where sewage is entering into the Sindh Nallah. The inspection was carried out of entire stretch of sindh stream from Wayil to Sonamarg, during the inspection following observations were made:-

1. Main Drain Discharges:

Only a few drains were observed that are directly discharging sewage into the Sindh Stream. These drains primarily originate from tourist spots and municipal zones along the stream course. The discharge appeared to contain domestic wastewater with visible organic matter and some solid waste. The detail of these drains is as under :-

S.no	Drain location	Geo-Coordinates
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2. Secondary Inflows and Rivulets:

Apart from the drains, several small rivulets and surface runoff was noticed joining the Sindh Stream at different locations. These rivulets carry intermittent sewage flows, mostly originating from adjacent residential colonies, small establishments, and scattered households. The flow intensity of these rivulets varies depending on the season and rainfall. The detail of these rivulets is as under:-

S.no	Riverlet Location	Geo-Coordinates
1.	Near Wusan near automobile work shop	34.284124,74.84383
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3.	Mammer	34.227910,74.993637
4.	Kulan	34.268667,75.152949

Presence of floating debris, plastics, and domestic waste materials was also noticed on the periphery of stream. No industrial discharge points were identified during the inspection.

Submitted for favour of information and further necessary action .

NO:-PCC/ROK/W.LAB/Inspection /25-26/81

Dated :-29/10/2025

Divisional officer
PCC Ganderbal

Scientist
I/C Water lab PCC Srinagar

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Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

The Chief Executive Officer,
Sonamarg Development Authority,
District Ganderbal

No.:JKPCC/LSJ/CEO-Sonamarg/025/1412-14

Dated: 28.10.2025

Subject Notice for Levying of Environmental Compensation by violation of Solid Waste Management Rules, 2016.

Whereas, Hon'ble NGT in O.A. No. 1046/2024 registered suo motu on the basis of the news items appearing in India.com dated 27-07-2024 titled "Saving Kashmir Brown Bears is a Race against Time Wildlife SOS and J&K Wildlife Protection Department Take Challenge" and the Hon'ble NGT vide its order dated 05-08-2024 impleaded Jammu & Kashmir Pollution Control Committee through its Member Secretary as one of the respondents among others; and directed to file their response at least one week before the next date of hearing; and

Whereas, the unscientific and illegal dumping of municipal solid waste is in violation of Environmental laws and the directions of the Hon'ble National Green Tribunal (NGT) and;

Whereas, series of notices were served upon you (latest on 03-09-2024) calling upon you, directing you to show cause within 15 days, as to why legal action including levy of Environmental Compensation be not initiated against you, However, no response has been received from your end; and

Whereas, thereafter Regional Director, Pollution Control Committee, Kashmir was advised to share the Environmental Compensation format for violation of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by the Sonamarg Development Authority for the period of violation for further levying of Environmental Compensation to SDA by or before 08-09-2025 vide letter No. JKPCC/NGT/1-1046/2024/1081 dated 06-09-2025; and

Whereas, Regional Director, Pollution Control Committee, Kashmir submitted the Environmental Compensation Format for levying of Environmental Compensation upon Sonamarg Development Authority, duly endorsed and signed by the Divisional Officer, Pollution Control Committee, Ganderbal vide letter No. PCC/ROK/LS(NGT)/2025/961-62 dated 08-09-2025; and

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Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended the levy of Environmental compensation amounting to **Rs.39.30 lacs** (Rupees Thirty Nine lakh and Thirty Thousand only) for dumping of Municipal Solid Waste and untreated disposal of **10 TPD** for a period of **51 days** (w.e.f.03-09-2024 i.,e date of issuance of first legal notice to the date of submission of EC format by Divisional Officer, PCC, Ganderbal) as worked out in accordance with the guidelines framed in this behalf; and

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to proceed legally against you and impose Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for such violations.

Now, therefore, take this notice and show cause within **10 days** from its issuance as to why:

- i). Environmental Compensation proposed and recommended by the Technical Advisory Committee of J&K PCC amounting of **Rs.39.30 lacs** (Rupees Thirty Nine lakh and Thirty Thousand only) of **51 days** for dumping of Municipal Solid Waste and untreated disposal of **10 TPD**, on the basis of Polluter Pays' Principle (PPP) in terms of directions of the Hon'ble National Green Tribunal be not levied upon you.
- ii). You may not be prosecuted under Environment (Protection) Act 1986 for violation of Solid Waste (Management) Rules 2016.

In the event, no tenable response is received within the notice period, the order for levying of Environmental Compensation as per prescribed guidelines will become imperative along with initiation of prosecution proceedings in court of law against you without further notice

'Issued with the approval of the Competent Authority'.


(Dr. R. Gopinath), IFS
Member Secretary
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Kashmir for information and necessary action,
- ii) Divisional Officer, Pollution Control Committee, Ganderbal for information and necessary action,

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Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

The Block Development Officer,
Block Kangan
District Ganderbal,

No.: J&K PCC/LSK/BDO-Kangan Gbl./025/309-313

Dated: 28-10-2025

Subject Final Notice for Levying of Environmental Compensation under Environmental Laws.

Whereas, Hon'ble NGT in O.A. No. 1070/2024 registered suo motu in News item titled "Plastic Pollution poses threat to Kashmir's Great lakes Trek"; arising in the Rising Kashmir dated 09-08-2024 on account of the disposal of Plastic waste by trekkers such as plastic bottles, polythene, etc. which is contaminating the environment and contributing to deterioration in the quality of the lakes; and

Whereas, the unscientific and illegal dumping of municipal solid waste on the banks of Sindh Nallah is in violation of Environmental laws and the directions of the Hon'ble National Green Tribunal (NGT) and;

Whereas, the Divisional Officer, Pollution Control Committee, Ganderbal after conducting fresh inspection of the site on 17-02-2025, and reported that unscientific dumping of solid waste by Rural Development Department, in Gund Nallah leading to air and water pollution; and;

Whereas, accordingly notices were served upon the **Block Development Officer, Kangan, District Ganderbal** vide No. JKPC/2024/1474-82 dated 04-12-2024, notice No. JKPC/LSJ/2025/3311-15 dated 25-01-2025 and followed by *Environmental Compensation* notice No. JKPC/LSJ/2025/2193-97 dated 06-03-2025 with the direction to show cause within 15 days, as to why Environmental Compensation for violation of Municipal Solid Waste Rules, 2016 and the directions of the Hon'ble National Green Tribunal (NGT) be not levied, which he failed to respond even after lapse of reasonable time.

Whereas, Regional Director, Pollution Control Committee, Kashmir was advised to submit the Environmental Compensation formats of Block Development Officer, Gund District Ganderbal and Block, Development Officer, Kangan-District Ganderbal vide letter No. JKPC/NGT/OA/1070/2024/211 dated 05-05-2025 on estimated quantity of untreated solid waste existing in the said blocks; and

Whereas, Regional Director, Pollution Control Committee, Kashmir submitted the Environmental Compensation format of Block Development Officer, Kangan District Ganderbal for levying of Environmental Compensation vide letter No. JKPCC / ROK / LS(NGT)/2025/935-936 dated 28-08-2025; and

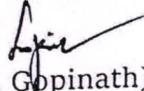
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation amounting to **Rs.222.65 lacs** (Rupees Two Crore Twenty Two Lakhs and Sixty Five Thousand only) for Approx. one Quintal of un segregated solid waste at Wussan/Cherwan/Main Market of Kangan Block of **37.11 TPD** for a period of **120 days** (w.e.f. 04-12-2024 i.,e date of issuance of first legal notice to 03-04-2025 i.,e the date of submission of EC format by D.O. PCC Ganderbal) as worked out in accordance with the guidelines framed in this behalf; and

Now, therefore, take this notice and show cause within **10 days** from its issuance as to why:

- i). Environmental Compensation proposed and recommended by the Technical Advisory Committee of J&K PCC amounting to **Rs.222.65 lacs**, on the basis of Polluter Pays' Principle (PPP) in terms of directions of the Hon'ble National Green Tribunal be not levied upon you.
- ii). You may not be prosecuted under Environment (Protection) Act 1986 for violation of Solid Waste (Management) Rules 2016.

In the event, no tenable response is received within the notice period, the order for levying of Environmental Compensation as per prescribed guidelines will become imperative along with initiation of prosecution proceedings in court of law against you without further notice

Issued with the Approval of the Competent Authority.


(Dr. R. Gopinath), IFS
Member Secretary,
JKPCC.

Copy to the:-

- i) Deputy Commissioner/District Magistrate, Ganderbal for information.
- ii) Director, Urban Local Bodies, Kashmir for information.
- iii) Regional Director, Pollution Control Committee, Kashmir for information and follow up action.
- iv) Divisional Officer, Pollution Control Committee, Ganderbal for information and necessary action.

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Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Block Development Officer,
Block Gund,
District Ganderbal.**

No.:J&K PCC/LSK/BDO-Gund Gbl./025/314-318 Dated: 25-10-2025

Subject Final Notice for Levying of Environmental Compensation for violation of Environmental Laws.

Whereas, Hon'ble NGT in O.A. No. 1070/2024 registered suo motu in News item titled "Plastic Pollution poses threat to Kashmir's Great lakes Trek"; arising in the **Rising Kashmir** dated 09-08-2024 on account of the disposal of Plastic waste by trekkers such as plastic bottles, polythene, etc. which is contaminating the environment and contributing to deterioration in the quality of the lakes; and

Whereas, the unscientific and illegal dumping of municipal solid waste on the banks of Sindh Nallah is in violation of Environmental laws and the directions of the Hon'ble National Green Tribunal (NGT) and;

Whereas, the Divisional Officer, Pollution Control Committee, Ganderbal after conducting fresh inspection of the site on 17-02-2025, and reported that unscientific dumping of solid waste by Rural Development Department, in Gund Nallah leading to air and water pollution; and;

Whereas, accordingly notices were served upon the **Block Development Officer, Gund, District Ganderbal** vide No. JKPCC/2024/1474-82 dated 04-12-2024, notice No. JKPCC/LSJ/2025/3311-15 dated 25-01-2025 and followed by *Environmental Compensation* notice No. JKPCC/LSJ/2025/2193-97 dated 06-03-2025 with the direction to show cause within 15 days, as to why Environmental Compensation for violation of Municipal Solid Waste Rules, 2016 and the directions of the Hon'ble National Green Tribunal (NGT) be not levied, which he failed to respond even after lapse of reasonable time.

Whereas, Regional Director, Pollution Control Committee, Kashmir was advised to submit the Environmental Compensation formats of Block Development Officer, Gund District Ganderbal and Block, Development Officer, Kangan-District Ganderbal vide letter No. JKPCC/NGT/OA/1070/2024/211 dated 05-05-2025 on estimated quantity of untreated solid waste existing in the said blocks ;and

Whereas, Regional Director, Pollution Control Committee, Kashmir submitted the Environmental Compensation format of Block Development Officer, Gund District Ganderbal for levying of Environmental Compensation vide letter No. JKPC / ROK / JGT/2025/935-936 dated 28-08-2025; and

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation amounting to **Rs.24.30 lacs** (Rupees Twenty Four lakhs and Thirty thousand only) for Approx. 50 Kgs of un segregated solid waste at Surfraw / Sumbal village of Gund Block of **4.05 TPD** for a period of **120 days** (w.e.f. 04-12-2024 i.e. date of issuance of first legal notice to 03-04-2025 i.e. the date of submission of EC format by J.K.P.C.C Ganderbal) as worked out in accordance with the guidelines framed in this format;

Now, therefore, take this notice and show cause within **10 days** from its issuance to why:

Environmental Compensation proposed and recommended by the Technical Advisory Committee of J&K PCC amounting to **Rs.24.30 lacs**, on the basis of Polluter Pays' Principle (PPP) in terms of directions of the Hon'ble National Green Tribunal be not levied upon you.

You may not be prosecuted under Environment (Protection) Act 1986 for violation of Solid Waste (Management) Rules 2016.

In the event, no tenable response is received within the notice period, the order for levying of Environmental Compensation as per prescribed guidelines will become imperative along with initiation of prosecution proceedings in court of law against you without further notice

Issued with the Approval of the Competent Authority.


(Dr. R. Gopinath), IFS
Member Secretary,
JKPCC.

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- ii) Director, Urban Local Bodies, Kashmir for information.
- iii) Regional Director, Pollution Control Committee, Kashmir for information and follow up action.
- iv) Divisional Officer, Pollution Control Committee, Ganderbal for information and necessary action.